



Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs,  
Civil Secretariat Srinagar/Jammu.

Notification

Srinagar, the 15<sup>th</sup> July, 2019

SRO 450 - In exercise of the powers conferred under sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989, the notification SRO 290 dated 15-04-2019 is hereby rescinded and the services of Sh Aseem Kumar Sawhney as Special Public Prosecutor in case titled State Vs Prem Singh and others involving offences punishable under sections 376-D/109 RPC in FIR No. 101/2018 of police station Reasi pending before the Ld Court of Principal Sessions Judge, Reasi is hereby dispensed with immediate effect.

Sd/-

(Achal Sethi)

Secretary to Government,  
Department of Law, Justice and Parliamentary Affairs.

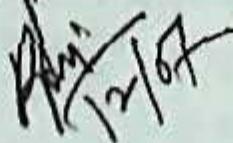
LD (Acq) 2019/30-Reasi

Dated: - 15 - 07 - 2019.

Copy to the:-

1. Principal Secretary to Government, Home Department.
2. Director General of Police, J&K, Srinagar.
3. Registrar General, J&K, High Court Srinagar
4. Principal Sessions Judge, Reasi .
5. Sh Aseem Kumar Sawhney Advocate for information.
6. Director Prosecution, J&K PHQ, Srinagar..
7. Sr. Superintendent of Police, Jammu
8. Chief Prosecuting Officer, PHQ J&K Srinagar. This is with reference to his letter No. Legal/GB-37-J/2016/32081-83 dated 28-05-2019.
9. Chief Prosecuting Officer, Reasi for information and with the request to conduct the case on behalf of the State till regular appointment of Public Prosecutor is made.
10. Director Litigation Jammu..
11. General Manager, Government Press, Srinagar for Publication in the Government Gazettee.
12. SRO section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)

Assistant Legal Remembrancer,  
Department of Law Justice and Parliamentary Affairs.

  
12/07